

ASSAM ACT XIV OF 1972

(Received the assent of the Governor on the 28th April, 1972)

THE DIBRUGARH UNIVERSITY (FIRST AMENDMENT)  
ACT, 1972

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An  
Act

further to amend the Dibrugarh University Act, 1965.

Preamble. Whereas it is expedient to amend the Dibrugarh Assam Act University Act, 1965, hereinafter called the principal <sup>VIII</sup> of 1965. Act, in the manner hereinafter appearing ;

It is hereby enacted in Twenty-third year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Dibrugarh University (first Amendment) Act, 1972.

(2) It shall come into force at once.

Amendment of Section 15 of Assam Act VIII of 1965. 2. in Section 15 of the principal Act,—

(1) in sub-section (1),

(i) after clause (xx), the following shall be inserted as clause (xxi), namely:—

“(xxi) (a)—three Representatives to be elected by the Post-Graduate students from amongst themselves:

Provided that a student to be so elected must have been a student of the University for at least one year prior to his election :

Provided further that no student who has taken more than one year in excess of the period prescribed for the course of which he is a student would be eligible for such election.

(b) one representative to be elected by the Law students of the University from amongst themselves:

Provided that a student to be so elected must have been a student of the University for at least one year prior to his election :

Provided further that no student who has taken more than one year in excess of the period prescribed for the course of which he is a student would be eligible for such election.

(c) two Post-Graduate students to be nominated by the Vice-Chancellor. A student who has demonstrated his academic merit and proficiency in extra-curricular and co-curricular activities shall be preferred.

3. In Section 37 of the principal Act,—

(1) in sub-section (2), in the proviso, the punctuation full-stop (.) shall be substituted by the punctuation semi-colon (;), and the following shall be inserted as second proviso thereafter, namely:—

“Provided further that any member elected or nominated under clause (xxi) of sub-section (1) of Section 15 shall hold office for a period of one year only from the date of his election or nomination, as the case may be. He shall cease to be a member of the Court on his ceasing to be a student of the University.”

(2) after sub-section (3), the following shall be inserted as sub-section (4), namely:—

“(4) With the approval of the Court, the Vice-Chancellor may remove a member, elected under sub-clauses (a) and (b) of clause (xxi) of sub-section (1) of Section 15, if he does not fulfil the conditions laid down in the proviso therein.”

Repeal and Saving. 4. (1) The Dibrugarh University (Amendment) Ordinance, 1972 is hereby repealed. Assam Ordinance II of 1972.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the eighteenth day of January, 1972 (date of promulgation of the Ordinance).